

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 767 of 2020**

**IN THE MATTER OF:**

**Stressed Assets Stabilisation Fund (SASF) ...Appellant**

**Versus**

**Punjab National Bank & Ors. ...Respondents**

**Present:**

**For Appellant : Mr. Sidhartha Barua and Ms. Gunjan Mathur,  
Advocates**

**For Respondents : Mr. Abhay Anand, Advocate for R-1  
Mr. T. Sathisana, RP  
Mr. T. Ravichandran, RP**

**ORDER**  
**(Through Virtual Mode)**

**13.10.2020** Notice have been delivered to all the Respondents except Respondent Nos. 6, 10 and 13. Notice as against Respondent No. 6 has been received back, while notice in regard to Respondent Nos. 10 and 13 are reported to be in transit. Let appearance of Respondent Nos. 10 and 13 be awaited. Appellant to take fresh steps to effect service by providing fresh particulars, mobile Nos./e-mail address of Respondent No. 6. Appellant shall be at liberty to take steps for affecting service upon R-6 *dasti* as well.

Mr. Abhay Anand, Advocate appeared on behalf of Respondent No. 1. Mr. T. Ravichandran appeared on behalf of Respondent No. 2 (Resolution Professional). Appearance of other served Respondents is awaited.

Respondent Nos. 1 and 2 may file their reply affidavits within two weeks. Rejoinder thereto, if any, may be filed within two weeks thereof.

Post the matter 'for Admission (After Notice)' on **30<sup>th</sup> November, 2020.**

Contd.//

- 2 -

Meanwhile, if any decision is taken by the 'Committee of Creditors' with regard to the approval of 'resolution plan & claims', before the next date of hearing, the same shall be subject to the outcome of this appeal.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson)**

**[ V.P. Singh ]**  
**Member (Technical)**

**[ Shreesha Merla ]**  
**Member (Technical)**

/ns/gc/